

(b) and (c). The State Government of Kerala is having project reports prepared for drinking water in the three cities of Kochi Kozhikode and Thiruvananthapuram with

World Bank assistance. The following schemes are proposed to be taken up by Kerala Water authority with Life Insurance Corporation assistance during 1991-92:-

		<i>Estimated cost (Rs.lakhs)</i>
1.	Kasargode W.S. Scheme	380.00
2.	Piravam W.S. Scheme	497.00
3.	Kottattukulam W.S. Scheme	495.50
4.	Muvattupuzha W.S. Scheme	337.00

#### **Sanctioned Plan of Skipper Bhawan**

3204 SHRI MADAN LAL KHURANA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether High court of Delhi has directed NDMC to file sanctioned plans of Skipper Bhawan;

(b) if so, the reasons for the court to ask the NDMC to file the sanctioned plans; and

(c) whether the directions of the court have been carried out and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) to (c). The NDMC has intimated that the sanctioned plans in respect of the Skipper Bhawan were filed in the High Court of Delhi, as these were required in the Suit No. 728/87 titled as 'M/s. William Jerks and Co (p) Ltd. Vs. M/s. Skipper Sales (P) Ltd. & Others' Under the directions of the Honble Court which have been complied with on 31.10.1991.

#### **Resettlement of Land for TAPP-I and TAPP-II**

3205. SHRI RAM NAIK: Will the PRIME MINISTER be pleased to refer to the reply

given on on July 24, 1991 to Started Question No. 121 and state:

(a) whether the Government have since collected the details of the settlement of persons whose land was acquired 25 years ago for TAPP-I and TAPP-II at Tarapur, Maharashtra;

(b) whether the Government are aware that land acquisition notices for TAPP-III AND TAPP-IV have been issued to the land holders which have created panic among them as such notices were issued without finalisation of the modalities of resettlement of the affected villagers;

(c) if so, whether the Union Government propose to issue instructions to the Government of Maharashtra not to acquire the notified land till the rehabilitation scheme is finalised; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRIMATI MARGARET ALVA): (a) Land acquisition and rehabilitation relating to TAPP I & II were completed in all respects in the 1960s by Maharashtra State Government with funds provided by Department of Atomic Energy. In August 1990, State Government have